

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 463 of 1995

Tuesday this the 4th day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

B.Surendran, Casual Tea Maker,
Office of the Sub Divisional Engineer,
East I, Thiruvananthapuram,
residing at TC 12/969,
Barton Hill, Kunnukuzhy PO
Thiruvananthapuram-37. Applicant

(By Advocate Mr. G.Sasidharan Chempazhanthiyil)

Vs.

1. Sub Divisional Engineer East I,
Telecom, Thiruvananthapuram.
2. General Manager,
Telecom District, Thiruvananthapuram.
3. Chief General Manager,
Telecommunications,
Kerala Circle, Thiruvananthapuram. ... Respondents

(By advocate Mr. MHJ David J, ACGSC)

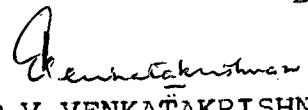
O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is entitled to be granted temporary status. For the same relief he has made A2 representation and that has been pending consideration for more than nine months. It is necessary that first respondent should take a decision in the matter and that he will take within six weeks from today. He will also examine the scope of A3 while taking a decision.

2. With the aforesaid directions, we dispose of the application.

Dated 4th April, 1995.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures

Annexure A2: True copy of the representation dated 1.7.1994 submitted by the applicant before the 3rd and 2nd respondents.

Annexure A2(a): English translation of Annexure A2

Annexure A3: True copy of letter No.WLF/189-10/94 dated 6.10.94 sent on behalf of 3rd respondent.